

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

37.

**IA-43(MB)2024 IN
C.P. (IB)/588(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES: Indiabulls Housing Finance Limited
Vs.
Sanjay Kakade

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Nausher Kohli a/w Ms. Rina Desai, Mr. Rudra Deosthali i/b Parinam Law Assoc., Ld. Counsel for the Financial Creditor present. Mr. Rohit Gupta i/b Adv. Ruturaj Bankar, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor submits that the matter is under consideration of settlement and he has already been paid Rs.5 Cr. to the Financial Creditor. He seeks time to file settlement memo before this Bench. Time granted.
3. Ld. Counsel for the Financial Creditor present and submits that he has no instructions for settlement.
4. List this matter for further consideration on **28.08.2024**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
KISHORE VEMULAPALLI
Member (Judicial)**